#### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>IA NO. 391 OF 2017 IN</u> DFR NO. 1642 OF 2017

Dated: 23<sup>rd</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Damodar Valley Corporation** 

...Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) :

Mr. M.G.Ramachandran Ms. Anushree Bardhan

## <u>ORDER</u>

### IA NO.391 OF 2017

(Appl. for Urgent listing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, we are of the opinion that the matter can be listed on 29.05.2017, subject to curing the defects.

Application is disposed of.

After numbering the appeal/applications, issues notice to the respondents returnable on 29.05.2017. Dasti, in addition, is permitted.

List the matter on 29.05.2017.

(I. J. Kapoor) Technical Member ( Justice Ranjana P. Desai ) Chairperson